NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

20.C.P. (IB)/159(MB) 2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.11.2021**

NAME OF THE PARTIES: SICAGEN INDIA LIMITED
V/s
DARSHAN DEVELOPERS PRIVATE LIMITED

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

This is a Petition filed under section 9 by the Petitioner against M/s Darshan Developers Private Limited. However, the Corporate Debtor is already undergoing CIRP vide an admission order in CP.(IB).3106/MB-IV/2019 dated 26.07.2021 passed by this court. Since the Respondent is already under CIRP, the Petitioner may file its claim before the IRP/RP as per law. Accordingly, Petition [**CP.159/2021**] is **dismissed as infructuous**.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR